

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-53 of 2014 in
DFR-2595 of 2013**

Dated : 10th March, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Transmission Corporation of Andhra Pradesh
Ltd. & Ors.**

... Appellant(s)

Versus

M/s S.L.S. Power Ltd. & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. A. Subba Rao

Counsel for the Respondent(s): Mr. K. Gopal Chaudhary for R-2 to 13,
15 to 19, 21 to 23, 25, 27to 28, 54 & 36

Ms. Swapna Seshadri for R-1, 37,
44,49,55 to 57

ORDER

This is an Application to condone the delay of 109 days in filing the Appeal as against the main Order dated 22.06.2013.

According to the learned counsel for the Applicant, the Applicant/Appellant was advised to file Special Leave Petition in the Hon'ble Supreme Court as against the impugned order dated 22.6.2013 and accordingly the Applicant filed the SLP before the Hon'ble Supreme Court but ultimately the Applicant on advice withdrew the SLP and thereafter filed the Appeal before the Tribunal and that was how the delay was caused.

We have heard the learned counsel for both the parties in the condonation of delay application.

In view of the above explanation for the delay given in the Application, we deem it appropriate to condone the delay. Therefore, the delay is condoned. The Registry is directed to number the Appeal and post for admission on **11.04.2014**.

(Rakesh Nath)
Technical Member
vs/js

(Justice M. Karpaga Vinayagam)
Chairperson